



2026:AHC:167161

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482
BNSS No. - 5894 of 2025**

Saheb Lal Pandey

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Avneesh Kumar Singh, Manish Kumar Singh
Counsel for Opposite Party(s) : G.A., Rajjan Singh Yadav

Court No. - 64

HON'BLE VIVEK VARMA, J.

1. Heard counsel for the applicant and Mr. Rajjan Singh Yadav, counsel for the informant as well as Mr. Neeraj Kumar Sharma, learned A.G.A. for the State. Perused the material on record.
2. This application has been filed seeking anticipatory bail in Case Crime No. 125 of 2024, under Sections 147, 148, 149, 323, 308, 307 I.P.C., Police Station Handia, District Prayagraj, during the pendency of trial.
3. Counsel for the applicant submits that the applicant has been falsely implicated in the present case. As per the first information report, the applicant along with eight named accused is alleged to have assaulted five persons, namely Narayandhar Pandey, Shanti Devi, Prabhakar Pandey, Diwakar Pandey and Mansi Devi. Vague and general allegations have been levelled against the applicant. As per C.D. No.30 dated 19.8.2025 the injured Narayandhar Pandey received five injuries. Injury nos.2 to 5 were simple in nature whereas injury no.1 was referred for x-ray examination. Injured Shanti Devi received a singular injury which was simple in nature. Injured Prabhakar Pandey received two injuries. Injury no.1 was referred for x-ray examination whereas injury no.2 was simple in nature. Injured Diwakar Pandey received four injuries. Injury nos.1, 3 and 4 were simple in nature, whereas injury no.2 was referred for x-ray examination. Injured Mansi Devi received two simple injuries. No x-ray report or supplementary medical report is available in the case diary. As per statement of the doctor, after primary treatment the injured were referred to the higher centre. It is

contended that at this stage the exact nature of the injuries cannot be ascertained. Further, investigation has been completed and the charge-sheet has been filed. During investigation, the applicant was granted anticipatory bail till submission of police report, by this Court vide order dated 28.7.2025 passed in Criminal Misc. Anticipatory Bail Application No.5894 of 2025 (Saheb Lal Pandey vs. State of U.P.). The applicant had cooperated in the investigation. The applicant has been summoned by the concerned Court. No custodial interrogation is required. Further, the applicant has not violated any conditions or misuse the liberty of anticipatory bail. Criminal history of the applicant has been explained in para no.22 of the bail application. The applicant has apprehension of his arrest in the above mentioned case. In case, the applicant is granted anticipatory bail, he will not misuse the said liberty.

4. Learned A.G.A. for the State and counsel for the informant have opposed the prayer for anticipatory bail but could not satisfactorily dispute the aforesaid submissions from the record.

5. Having regard to the submissions made, considering the nature of accusations, antecedents of the applicant, and the fact that a vague role has been assigned to the applicant. The nature of injuries to the three injured shows that there was no intent to murder. Investigation has been completed and charge sheet has been filed. During investigation, the applicant was granted anticipatory bail till submission of police report. No violation of the conditions or misuse of liberty of anticipatory bail has been pointed out by the learned A.G.A. The applicant had cooperated in the investigation; the applicant has been summoned by the concerned court, no custodial interrogation is required; without commenting on merits of the case, I am of the opinion that the applicant is entitled for anticipatory bail.

6. In the event of arrest, the applicant **Saheb Lal Pandey**, involved in the aforesaid case crime be released on anticipatory bail during pendency of trial, on furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) the applicant shall make himself available on each date fixed in the matter by the court concerned;

(ii) the applicant shall not directly or indirectly, make any inducement, threat

or promise to any person acquainted with the facts of the case so as to dissuade from disclosing such facts to the Court;

(iii) the applicant shall not leave India without the previous permission of the Court and if he has passport the same shall be deposited by him before the concerned court.

7. In default of any of the conditions, the court concerned is at liberty to pass appropriate orders for enforcing and compelling the same.

8. The application stands disposed of.

August 10, 2026

Manish Kr

(Vivek Varma,J.)